### ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

## LAWS AND REGULATIONS

Vol. XXXIII

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## THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

## LAWS AND REGULATIONS.

1894

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Council Acts, 1861 and 1892 (24 & 25 Vict., cap. 67, and 55 & 56 Vict., cap. 14).

The Council met at Government House on Thursday, the 8th February, 1894.

#### PRESENT:

His Excellency the Viceroy and Governor General of India, P.C., L.L.D., G.M.S.I., G.M.I.E., presiding.

His Honour the Lieutenant-Governor of Bengal, K.C.S.I.

His Excellency the Commander-in-Chief, K.C.B., G.C.I.E., V.C.

The Hon'ble Sir A. E. Miller, KT., Q.C.

The Hon'ble Lieutenant-General H. Brackenbury, C.B., R.A.

The Hon'ble Sir C. B. Pritchard, K.C.I.E., C.S.I.

The Hon'ble J. Westland, C.S.I.

The Hon'ble Sir A. P. MacDonnell, K.C.S.I.

The Hon'ble Dr. Rashbehary Ghose.

The Hon'ble C. C. Stevens.

The Hon'ble A. S. Lethbridge, M.D., C.S.I.

The Hon'ble Gangadhar Rao Madhav Chitnavis.

The Hon'ble H. F. Clogstoun, C.S.I.

The Hon'ble W. Lee-Warner, C.S.1.

The Hon'ble P. Playfair.

The Hon'ble Mahárájá Partab Narayan Singh of Ajudhiá.

# CODE OF CIVIL PROCEDURE AND INDIAN LIMITATION ACT, 1877, AMENDMENT BILL.

The Hon'ble Dr. RASHBEHARY GHOSE moved that the Bill to amend the Code of Civil Procedure and the Indian Limitation Act, 1877, be referred to a Select Committee consisting of the Hon'ble Sir Alexander Miller, the Hon'ble Sir Antony MacDonnell, the Hon'ble Gangadhar Rao Madhav Chitnavis, the Hon'ble Mr. Lee-Warner and the Mover. He said:—"I may mention that the Bill seems to have met with general approval from the different Local Governments and the High Courts, as well as the public bodies who were consulted. Some proposals have been put forward which it is said would have the effect of rendering the measure still more useful. These

66 AMENDMENT OF CODE OF CIVIL PROCEDURE AND INDIAN LIMITATION ACT, 1877; AMENDMENT OF INDIAN PORTS ACT, 1889; AMENDMENT OF INDIAN STAMP ACT, 1879.

[Dr. Rashbehary Ghose; Mr. Westland.] [8th February, 1894.]

proposals will be considered by, and I am sure will receive due attention from, the Members of the Select Committee to which the Bill is about to be committed."

The Motion was put and agreed to.

INDIAN PORTS ACT, 1889, AMENDMENT BILL.

The Hon'ble Mr. WESTLAND presented the Report of the Select Committee on the Bill to amend the Indian Ports Act, 1889. He said that, with the permission of His Excellency the President, he proposed to move at the next meeting of the Council that the Report be taken into consideration.

INDIAN STAMP ACT, 1879, AMENDMENT BILL.

The Hon'ble MR. WESTLAND also moved that the Bill to amend the Indian Stamp Act, 1879, with respect to Policies of Sea-insurance and Sale-certificates be referred to a Select Committee consisting of the Hon'ble Sir Alexander Miller, the Hon'ble Dr. Rashbehary Ghose, the Hon'ble Mr. Stevens, the Hon'ble Mr. Playfair and the Mover. He said that the object of the Bill was explained at the meeting of the Council of the 19th October by Sir David Barbour when he introduced it.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 15th February, 1894.

CALCUTTA;
The 13th February, 1894.

S. HARVEY JAMES,

Secretary to the Government of India,

Legislative Department.